

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 176 of 2015 &
IA Nos. 364, 368, 424 of 2015 & IA No. 54 of 2016**

Dated: 25th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Chamundeshwari Electricity Supply Company Ltd. ...Appellant(s)
Versus**

M/s. Saisudhir Energy (Chitrdurga) Pvt. Ltd & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Balaji Srinivasan
Ms. Sumana Naganand
Ms. Srishti Govil

Counsel for the Respondent(s) : Mr. GowthamPolanki a/w
Mr. S. Badrinath (Rep.) for R.1

ORDER

Learned counsel for Respondent No.1 seeks two weeks more time to comply with the order passed by this court. Time is accordingly granted and Respondent No.1 should comply with the order passed by us on 10.09.2015 on or before 08.02.2016.

List the matter on **15.02.2016.**

**(I.J. Kapoor)
Technical Member
ts/vg**

**(Justice Ranjana P. Desai)
Chairperson**